

SHRI SUBRAMANIAN SWAMY: (Uttar Pradesh): Sir, I have a point of order under Rule 172.

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश) : सभापति जी, उनका परिचय कराया जाय ।

श्री सभापति : परिचय कराने के लिये प्रधान मंत्री जी आ गये हैं ।
Now, the Prime Minister will introduce new Ministers.

THE PRIME MINISTER (SHRI RAJIV GANDHI): Mr. Chairman, Sir, I apologise to the hon. Members for being a little late coming here to introduce the Ministers, but the colleagues in the other House were making equal noise as to why I was leaving the House to come to this House. I would like to introduce the Ministers.

SHRI N. E. BALARAM (Kerala): We never made noise.

SHRI RAJIV GANDHI: I did not say you were.

SHRI DIPEN GHOSH (West Bengal): Let us celebrate the golden jubilee of his introducing the Ministers.

PROF. C. LAKSHMANNA (Andhra Pradesh): How many times will he introduce the Ministers? It is the 25th time.

SHRI RAJIV GANDHI: Shri S. B. Chavan—Finance; Shri Madhav Sinh Solanki—Planning;

SHRI V. GOPALSAMY (Tamil Nadu): There is no planning here.

SHRI RAJIV GANDHI: He was also held up in the other House.

Shri Bir Bahadur Singh—Communications;

Shri B. Shankaranand—Law and Justice;

Shri Kalpnath Rai—Power;

Shri K. K. Tewari—External Affairs;

Shri Z. R. Ansari—In the same Ministry has been made Cabinet Minister. Unfortunately he is out of India. So he is not present.

Shri Krishna Kumar—He has been made Minister of State in the same Ministry.

Shri Rafiq Alam—Textiles. He has been made MOS. He is also out of the country.

I believe Shri Shivraj Patil has already been introduced.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): May I also welcome the Prime Minister on his occasional visit to India?

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the Hundred and Forty-sixth Session of Rajya Sabha

SECRETARY-GENERAL: Sir I beg to lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Forty-sixth Session of the Rajya Sabha and assented to by the President. [Placed in Library. Sec No. LT-6275/22].

Notification of Ministry of Human Resource Development (Department of Education)

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Sir, I beg to lay on the Table, under subsection (12) of section 40 of the Indira Gandhi National Open University Act, 1985, a copy (in English and Hindi)

of the Ministry of Human Resource Development (Department of Education) Notification G.S.R. No. 327, dated the 23rd April, 1988, publishing the Amendment to Statute 11(1) of the Statutes of the University regarding the composition of the Finance Committee. [Placed in Library. See No. LT-6283/88].

**Ordinances under sub-clause (a) of
Clause (2) of article 123 of the
Constitution**

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI M. M. JACOB):
Sir, I beg to lay on the Table, under
sub-clause (a) of clause (2) of article
123 of the Constitution, a copy each
(in English and Hindi) of the follow-
ing Ordinances:—

(i) The Benami Transactions
(Prohibition of the Right to Re-
cover Property) Ordinance, 1983
(No. 2 of 1988).

(ii) The Religious Institutions
(Prevention of Misuse) Ordinance,
1988 (No. 3 of 1988).

(iii) The National Security
(Amendment) Ordinance, 1988 (No.
4 of 1988).

(iv) The Arms (Amendment)
Ordinance, 1988 (No. 5 of 1988).

(v) The Bharat Petroleum Corpo-
ration Limited (Determination of
Conditions of Service of Employees)
Ordinance, 1988 (No. 6 of 1988).

(vi) The Prevention of Illicit
Traffic in Narcotic Drugs and Psy-
chotropic Substances Ordinance,
1988 (No. 7 of 1988). [Placed in
Library. See No. LT-6273/88 for (i)
to (iv).]

**Report and Audited Accounts (1986-
87) of the Central Council for
Research in Yoga and Naturopathy,
New Delhi and related papers**

SHRI M. M. JACOB: Sir, on behalf
of Shri Moti Lal Vora, I also beg to
lay on the Table a copy each (in

English and Hindi) of the following
papers:—

(i) Annual Report and Audited
Accounts of the Central Council for
Research in Yoga and Naturopathy,
New Delhi, for the year 1986-87.

(ii) Review by Government on the
working of the Council.

(iii) Statement giving reasons for
the delay in laying the paper men-
tioned at (i) above. [Placed in
Library. See No. LT-6284/88 for (i)
to (iii).]

**NOTICE OF BREACH OF PRIVI-
LEGE AGAINST PRIME MINISTER
AND DEFENCE MINISTER**

SHRI M. S. GURUPADASWAMY
(Karnataka): Sir, may I draw your
attention? We have just sent you a
notice on breach of privilege com-
mitted by the Prime Minister and the
Defence Minister in respect of Bofors
gun deal.

MR. CHAIRMAN: You just sit. I
will...

SHRI M. S. GURUPADASWAMY:
May I just make a submission? We
have sent you a notice because...

SHRI PAWAN KUMAR BANSAL
(Punjab): Sir, I am on a point of
order (*Interruptions*)...

SHRI M. S. GURUPADASWAMY:
Sir, the stand taken by the Prime
Minister... (*Interruptions*)... Let me
complete.

MR. CHAIRMAN: You are a senior
Member. You know the procedure.

SHRI M. S. GURUPADASWAMY:
I know, Sir. I am aware of the pro-
cedure. That is why I am drawing
your notice to this fact that there is
a clear breach of privilege committed
by the Prime Minister and the Defence
Minister in respect of Bofors deal.